

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF XRBIA DEVELOPERS LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Xrbia Developers Limited
2.	Date of incorporation of corporate debtor	22 nd September 2004
3.	Authority under which corporate debtor is incorporated / registered	ROC-Pune
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45209PN2004PLC019772
5.	Address of the registered office and principal office (if any) of corporate debtor	Office No. 1251126, Patil Plaza Mitramandal Chowk, Parvati Pune MH 411009
6.	Insolvency commencement date in respect of corporate debtor	06-08-2024 (order received by IRP 08-08-2024)
7.	Estimated date of closure of insolvency resolution process	24-03-2025
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Vikas Khiyani IBBI/IPA-001/IP-P-02738/2022-2023/14194
9.	Address and e-mail of the interim resolution professional, as registered with the Board	103, Palm Acre, Sunder Nagar Road No. 1, Kolivery Village, Kalina, Mumbai-400098, India Cavikas.khiyani@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	910, 9 th Floor, Ajmera Sikova, Opposite Damodar Park, Nityanand Nagar, Ghatkopar West, Mumbai-400086 cirp.xdl@gmail.com
11.	Last date for submission of claims	09-10-2024
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Real Estate Allottee (Home Buyers)
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	1. Dipti Mundra IBBI/IPA-001/IP-P-02845/2023-2024/14366 ibc.dipti@gmail.com 2. Jovita Reema Mathias IBBI/IPA-002/IP-N00337/2017-18/10941 ip.reemajm@gmail.com 3. Avinash Kumar Tripathi IBBI/IPA-003/ICAI-N-00448/20203-2024/14348 astitva.bspl@gmail.com
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) https://www.ibbi.gov.in/home/downloads (b) https://www.ibbi.gov.in/insolvency-professional

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Xrbia Developers Limited on 06th August 2024.

The creditors of Xrbia Developers Limited, are hereby called upon to submit their claims with proof on or before **09th October 2024** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class for Financial Creditors (Real Estate Allottee) in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.



Vikas Khiani

Interim Resolution Professional

Xrbia Developers Limited

IP Registration No. IBBI/IPA-001/IP-P-02738/2022-2023/14194
(AFA No: AA1/14194/02/171024/106124 - Validity Date: 17/10/2024)

Date: 26-09-2024

Place: Mumbai

"Form No. INC-26"
[Pursuant to rule 30 of the Companies (Incorporation) Rules, 2014]
Advertisement to be published in the newspaper for change of
Registered office of the company from one state to another
 Before the Regional Director
 Western Region

In the matter of sub-section (4) of Section 13 of the Companies Act, 2013 and clause (a) of sub-rule (5) of rule 30 of the Companies (Incorporation) Rules, 2014
 AND
 In the Matter of **WAA CABLES Private Limited ("the Company")** having its registered office at 602, 6th Floor, Western Edge - I, Western Express Highway, Borivali (East), Mumbai, 400066 Maharashtra, India, Petitioner
 NOTICE is hereby given to the General Public that the Company proposes to make application to the Central Government under Section 13 of the Companies Act, 2013 seeking confirmation of alteration of Memorandum of Association of the Company in terms of special resolution passed at the Extra-Ordinary General Meeting held on September 16, 2024 at 11:00 A.M. at 602, 6th Floor, Western Edge - I, Western Express Highway, Borivali (East), Mumbai, 400066 Maharashtra, India to enable the Company to change its registered office from Mumbai in the State of Maharashtra to Gandhinagar in the State of Gujarat.

Any person whose interest is likely to be affected by the proposed change of registered office of the Company may deliver either on the MCA-21 portal (www.mca.gov.in) by filing investor complaint form or cause to be delivered or send by registered post his/her objections supported by an affidavit stating the nature of his/her interest and ground of opposition to the Regional Director, Mumbai, at Everest 5th Floor, 100 Marine Drive, Mumbai - 400002, Maharashtra, within fourteen days from the date of publication of this notice with a copy to the applicant Company at its registered office at 602, 6th Floor, Western Edge - I, Western Express Highway, Borivali (East), Mumbai, 400066 Maharashtra, India, Respondent

For and on behalf of the Board of
WAA Cables Private Limited
 Sd/-
Ketan Vora
 Director
 DIN: 08389456

BEFORE HON'BLE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD AHMEDABAD BENCH COURT - II
Contempt Application No. 6 of 2023 in Interlocutory Application No. 187 of 2022 Company Petition (L.B) No.82/07/NCLT/AHM/2018)

Mr. Akhil Kumar Thakkar
 Erstwhile-Resolution Professional of Pioneer-Globex Pvt Ltd. (in liquidation) ...Petitioner
Versus
Lim Fa Pte Limited & Anr. ...Respondent

Notice of Next Date of Hearing
 An application under Section 60(5) of Insolvency and Bankruptcy Code, 2016 read with Section 425 of the Companies Act, 2013 was filed by Akhil Kumar Thakkar Erstwhile RP of Pioneer Globex Pvt Ltd. and was listed on 14-08-2024 and the said application is now fixed for hearing before the Hon'ble Ahmedabad Bench of National Company Law Tribunal on 14-10-2024.
 As per the direction issued by the Hon'ble Tribunal vide its Order dated 14-08-2024, the Operational Creditor and Member of COC i.e., **Emerald Vitro Muro Private Limited** is hereby directed to remain present through its Directors and / or authorized person and / or through a Legal Counsel, as may be advised, on 14-10-2024 before the Hon'ble National Company Law Tribunal, Ahmedabad Bench - II. You are further directed to file reply, if any, within seven days physically as well as through e-mode from the date of publication of notice with advance copy to opposite side. TAKE NOTICE that in default of your appearance on the specified day & time matter will be heard and determined in your absence in accordance with the provisions of law.
Date : 27/09/2024
Place : Ahmedabad

Akhil Kumar Thakkar
 Erstwhile Resolution Professional of Pioneer Globex Private Limited
 IBI/IPA-001/IP-P01392/2018-19/12159
 Add: 307, Sakar-III, B/5, Chandreshwar Mahadev Temple, Ashram Road, Ahmedabad, 380009

BHARAT SEATS LIMITED
 CIN: L34300DL1986PLC023540
 Regd. Office: 1, Nelson Mandela Road, Vasant Kunj, New Delhi - 110 070
 Corporate Office: PLOT NO.1, Maruti Udyog Joint Venture Complex, GURUGRAM-122015(Haryana) INDIA
 Phones: +91 9643339670-74, E-mail: investor_relations@bharatseats.net
 WEBSITE: www.bharatseats.com

Notice
 Members of Bharat Seats Limited are hereby informed that pursuant to Section 110 and other applicable provisions, if any, of the Companies Act, 2013, read with the Companies (Management and Administration) Rules, 2014, Regulation 44 of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 read with the General Circular and Notifications issued by the Ministry of Corporate Affairs and other applicable laws and regulations, the Postal Ballot Notice seeking the approval of the Members on the resolutions set out in the said Notice, has been sent electronically by National Securities Depository Limited (NSDL) on September 26, 2024 to the Members whose e-mail addresses are registered with the Company / Depository Participants as on Friday, September 20, 2024, the cut-off date. The approval of Members is sought for the business set out in the Postal Ballot Notice by way of voting by electronic means.
 Members can download the Postal Ballot Notice available on the website of the Company at www.bharatseats.com, website of the Stock Exchange, i.e. BSE Limited at www.bseindia.com and on the website of NSDL i.e. www.evoting.nsdl.com. The documents mentioned in the Postal Ballot Notice are available for inspection electronically and Members seeking to inspect such documents can send e-mail to investor_relations@bharatseats.net
 In accordance with the MCA circulars, the Postal Ballot Notice is being sent only in electronic form to Members whose names appear on the Register of Members/List of Beneficial Owners as received from the National Securities Depository Limited (NSDL) and Central Depository Services (India) Limited (CDSL) as on Friday, September 20, 2024 (cut-off date) and who have registered their e-mail addresses with the Company/Depositories.
 Member(s) whose names appear on the Register of Members/List of Beneficial Owners as on the cut-off date will be considered for e-voting. A person who is not a Member as on the cut-off date should treat this Notice for information purpose only.
 In accordance with the applicable Circulars issued by the Ministry of Corporate Affairs, the Company is providing to its Members the facility to exercise their right to vote only by electronic means (e-voting). The Company has engaged the services of NSDL, to provide e-voting facility. The e-voting shall commence from Friday, September 27, 2024 at 9.00 a.m. (IST) and shall end on Saturday, October 26, 2024 till 5.00 p.m. (IST). The e-voting module shall be disabled by NSDL for voting thereafter. Once the vote on resolution is cast by Member, he/she shall be not allowed to change it subsequently. The detailed instructions for e-voting forms part of the Postal Ballot Notice.
 Members who have not registered their email ID are requested to register the same in the following manner:
 i) Members holding shares in physical mode, who have not registered/updated their email address are required to register the same with the Company/RTA by sending an e-mail to vijayps1@iankit.com.
 ii) Members holding shares in dematerialized mode, who have not registered their email address with their Depository Participants are required to get in touch with their Depository Participants with whom they maintain their demat account.
 The manner of e-voting by Members holding shares in physical mode, dematerialized mode and those who have not registered their e-mail addresses is provided in the Postal Ballot Notice.
 The resolutions, if passed with requisite majority by the Members through Postal Ballot shall be deemed to be passed on the last date of the voting period i.e. October 26, 2024. The results of the Postal Ballot will be announced on or before Monday, October 28, 2024. The result will also be displayed at the Registered Office of the Company, intimated to the Stock Exchange where the Company's shares are listed and displayed along with the Scrutinizer's report on the Company's website www.bharatseats.com and on the website of NSDL i.e. www.evoting.nsdl.com/.
 The Board of Directors has appointed Mr. R.S. Bhatia, Company Secretary in Practice (Membership No. FCS: 2599, CP No.2514), and failing him Mr. Hardev Singh, Company Secretary in Practice (Membership No FCS: 6673, CP No. 3317) as a Scrutinizer to scrutinize the voting process in a fair and transparent manner.
 Members having any query or issues regarding e-voting may refer the Frequently Asked Questions ("FAQs") and the e-voting manual available at www.evotingindia.com, under help section or contact Ms. Pallavi Mhatre, Senior Manager, NSDL, or send an email to evoting@nsdl.com or call at toll free no. 022 - 48867000 during working hours on all working days. Members may also write to the Company Secretary at the Registered Office of the Company or can send e-mail at ritu@bharatseats.net.

For Bharat Seats Limited
 Sd/-
Ritu Bakshi
 Company Secretary
 FCS: 3401

Place: Gurugram
 Date: September 27, 2024

Sellwin Traders Limited
 CIN : L51909WB1986PLC033018
 Reg. Off. : 126/B Old China Bazar Street, Kolkata-700 001, Phone: +91 33 22313974
 E-mail: sellwintraders@rediffmail.com Website : www.sellwinindia.com
 Corporate Office:Laram Centre, 208 A2 24, S V Road, Andheri (West) 400058, Contact No. +91 9714787932

Notice for Extra Ordinary General Meeting
 Notice is hereby given that the Extra Ordinary General Meeting of the Member of the **M/s. Sellwin Traders Limited** (The Company) will be held on Monday, 21st October, 2024, at 12.00 p.m. through video conferencing ("VC") or other audiovisual means ("OAVM"), to transact the business as set out in the Notice dated 25th September, 2024.
 Please note that these documents are available on the Company's website <http://www.sellwinindia.com> for download by the members.
 In case of any change in your e-mail ids, please update the same with your depository participant or Registrar & share transfer agent of the Company, as the case may be, so as to enable the Company to send all the future Notices and Annual Reports via electronic mode.

By Order of the Board
 For Sellwin Traders Limited
Monil Navin chandravora
 Director

Date : 25.09.2024
 Place: Ahmedabad

केनरा बँक Canara Bank
 (Formerly known as The Canara Bank)
ARM-I BRANCH, MUMBAI : 37, Kshamaalya, Opp. Patkar Hall, New Marine Lines, Thackersey Marg, Mumbai-400 020. • Tel. No. : (022) 2206 5425 / 30, 2206 5438 • Email : cb2360@canarabank.com • Website : www.canarabank.com

POSSESSION NOTICE [SECTION 13(4)]
WHEREAS : The undersigned being the **Authorised Officer of the Canara Bank** under Securitisation & Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (Act 54 of 2002) (hereinafter referred to as "the Act") and in exercise of powers conferred under Section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued a Demand Notice dated **17.10.2022** calling upon the Borrower **M/s. JIO FABRICS, Mrs. Jaya Nikesh Jain (Borrower), Mr. Nikesh Jain (Guarantor)** to repay the amount mentioned in the notice, being **₹ 57,44,550/- (Rs. Fifty Seven Lacs Forty Four Thousand Five Hundred Fifty Only)** together with further interest and incidental expenses, cost etc. **within 60 days** from the date of receipt of the said notice.
 The Borrower having failed to repay the amount, notice is hereby given to the Borrower and the Public in General that the undersigned has taken **PHYSICAL POSSESSION** of the Property Described herein below in exercise of powers conferred on him / her under Section 13 (4) of the said Act, read with Rule 8 & 9 of the said Rule on this **24th day of September 2024**.
 The borrower in particular and the Public in General are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of **Canara Bank Kurla (E) Branch, Mumbai** (Subsequently transferred to **Canara Bank, ARM I Branch, Mumbai**) for an amount of **₹ 57,44,550/- (Rs. Fifty Seven Lacs Forty Four Thousand Five Hundred Fifty Only)** together with further interest and incidental expenses, cost etc.
 The borrower's attention is invited to the provisions of Section 13 (8) of the Act, in respect of time available, to redeem the secured assets.
Description of the Immovable Property
 Powerloom shed / Gala bearing Plinth No. C 12 with Land Beneath it bearing Survey No. 15/1, 15/3, 15/17, 16/1, 16/2, 23/11, 23/17, 11-P, 12-P, 13-P, 14/2, 14/3 & 22/17 situated at Village : Shelar, Laxmi Compound, Near Indian Petrol Pump, Off Bhiwandi District Thane in the name of **Mrs. Jaya Nikesh Jain**

Sd/-
Authorized Officer
Canara Bank

Date : 24.09.2024
 Place : Bhiwandi

L&T Finance Limited
 (formerly known as L&T Finance Holdings Limited)
Registered Office: L&T Finance Limited, Brindavan Building Plot No. 177, Kalina, CST Road, Near Mercedes Showroom Santacruz (East), Mumbai 400 098
CIN No.: L67120MH2008PLC181833
Branch office: Mumbai

DEMAND NOTICE
Under Section 13(2) of Securitization and Reconstruction of Financial Assets & Enforcement of Security Interest Act 2002 (Herein after referred to as The Act)
 We have issued Demand Notice under Section 13(2) of the Act to you all (Borrower/s, Co-borrower/s & Guarantor/s) through Registered Post Acknowledge Due, as you have defaulted in payment of interest and principal installments of your loan account, and have failed and neglected to clear the said outstanding dues. As a result, the loan account has been classified as Non-Performing Asset (NPA) in the book of account in accordance with the directives relating to asset classification issued by the Reserve Bank of India. The Notice has been returned as "undelivered" and therefore we are now issuing this notice to you all under 13(2) of the Act and hereby calling upon to repay the amount mentioned in the notice appended below to the L&T Financial Services. (Erstwhile, L&T Holdings Finance Ltd) within the period of 60 Days from the date of this Paper Notification together with further interest and other charges from the date of Demand Notice till payment or realization. In case you are not discharging your liabilities under the terms of this notice, we shall be constrained to exercise all or any one of the rights conferred under Section 13(4) or Section 14 of the Act. "This is without prejudice to any rights available to us under the Act and/or any other law in force from time to time."

Loan Account Number	Borrower/s & Co-borrower/s Name	Demand Notice date / NPA date / Outstanding Amount		Description of the Immovable Property (Mortgaged)
		NPA Date	Outstanding Amount (₹) As On	
H0267323122203 0523 AND H0267323122203 0523L	1. Deepak Maruti Jore 2. Kalindi Deepak Jore	Demand Notice Date: 05/09/2024. NPA Date: 31/07/2024.	Rs. 72,87,287.85 (Rupees Seventy-Two Lakhs Eighty Seven Thousand Two Hundred Eighty-Seven and Eighty Five Paise Only) As On Date 05/09/2024	Schedule - I All the piece and parcel of the Property Address: Flat No. 1705, Admeasuring 58.08 Sq. Mtrs Rera Carpet Area On The 17th Floor, In "C Wing" In Building Known As Versatile Valley, Lying And Being At Village Nilje, Taluka Kalyan, District Thane, Within Limits Of The Nilje Gram Panchyat.
H0368019012212 3547 AND H0368019012212 3547L	1. Jaspal Singh 2. Samrati Jaspal Singh Panesar. 3. Manjeet Kaur Harpal Singh Panesar	Demand Notice Date: 09/09/2024. NPA Date: 31/07/2024.	Rs. 33,88,248.91/- (Rupees Thirty Three Lakhs Eighty Eight Thousand Two Hundred and Forty Eight and Ninety One Paise) As On Date 05/09/2024	Flat No. B-704, 7th Floor, Admeasuring Area 725 Sq.ft., Super Built Up Area (58.21 Sq. Mtrs) Of Building Known As Shree Sheetal Plaza Co.op. Housing Society Ltd. Situated On Survey No. 71 (365), Hissa No. 2, 71 (365) Hissa No. 4, 366 (363) Hissa No. 1, 71(365) Hissa No. 3, 71(365) Hissa No. 5, 71(365) Hissa No. 6, 71(365) Hissa No. 8, Lying Being And Situate At Village Goddev, Bhayander Taluka And District Thane.
H0009221032203 3856 AND H0009221032203 3856L	1. Yogesh Nareschandra Pannoi 2. Hema Kailaschandra Tiwari	Demand Notice Date: 09/09/2024. NPA Date: 02/08/2024.	Rs. 35,66,628.55/- (Rupees Thirty Five Lakhs Sixty Six Thousand Six Hundred Two Eight and Fifty Five Paise) As On Date 05/09/2024	Flat No. 0903, Admeasuring 40.00 Sq. Mtrs Equivalent To 431 Sq. Ft Carpet Area As Per Rera On The 09 Th Floor Of The Wing C2, In The Project JP North Dream Home - Tower C, Situated At Village Ghodbunder, Taluka And District Thane And Now Within The Limits Of Mira Bhayandar Municipal Corporation.

Date: 27.09.2024
 Place: Mumbai
 Sd/-
Authorized Officer
 For L&T FINANCE LIMITED

JUPITER LIFE LINE HOSPITALS LIMITED
Registered Office: 1004, 10th Floor, 360 Degree Business Park, LBS Marg, Mulund (West), Mumbai – 400 080, Maharashtra, India.
Corporate Office: Jupiter Hospital, Eastern Express Highway, Thane (West), Mumbai – 400 601 Maharashtra, India. **Telephone:** +91 22 6297 5623;
Email: investor.relations@jupiterhospital.com **Website:** www.jupiterhospital.com
Corporate Identity Number: U85100MH2002PLC137908

POSTAL BALLOT NOTICE AND REMOTE E-VOTING INFORMATION

Members of the Company are hereby informed that pursuant to the provisions of Section 110 read with Section 108 of the Companies Act, 2013 ("Act") read with Rule 20 and Rule 22 of the Companies (Management and Administration) Rules, 2014 and all other applicable provisions of the Act and rules framed thereunder, read with General Circular 09/2024 dated September 19, 2024 and other relevant and applicable circulars issued by the Ministry of Corporate Affairs ("MCA Circulars"), Regulation 44 and other applicable provisions of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("Listing Regulations, 2015"), Secretarial Standard on General Meetings issued by the Institute of Company Secretaries of India ("SS-2"), and any other applicable laws, rules and regulations including any statutory modification(s), clarification(s), substitution(s) or re-enactment(s) thereof for the time being in force, the Company has been sent the Postal Ballot Notice dated Friday, August 09, 2024 ("Notice") on **Thursday, September 26, 2024**, through electronic mode only, to those Members whose names are recorded in the Register of Members of the Company or in the Register of Beneficial Owners maintained by the depositories as on the cut-off date, i.e. **Friday, September 20, 2024**, and whose e-mail addresses are registered with the Company/ Depositories.

The approval of the members of the Company being sought on the following Special Resolution through postal ballot by remote e-voting process:

Sr. No.	Description of Special Resolution
1.	Appointment of Mr. Amar Manjrekar (DIN: 00463989) as a Non-Executive, Independent Director of the Company

Members may note that the Notice is also available on the website of the Company i.e. www.jupiterhospital.com and websites of the Stock Exchanges i.e. BSE Limited and National Stock Exchange of India Limited at www.bseindia.com and www.nseindia.com, respectively, and on the website of National Securities Depositories Limited ("NSDL") at www.evoting.nsdl.com. Members who do not receive the Notice may download the same from the aforesaid websites.

In compliance with the aforesaid MCA Circulars, the business set out in the Notice will be transacted through electronic voting system only and accordingly, the Company is providing facility of remote e-voting. For this purpose, necessary arrangements have been made by the Company with NSDL in compliance with Section 108 of the Act, read with Regulation 44 of Listing Regulations, 2015 and in terms of extant applicable circulars issued by SEBI and MCA. In accordance with the MCA Circulars, the physical copies of the Notice, along with postal ballot form and postage pre-paid business reply envelope, are not sent to any Member. Accordingly, the communication of the assent or dissent of the Members eligible to vote is restricted only to remote e-voting i.e. by casting their votes electronically instead of submitting postal ballot forms.

- All the Members are informed that:
- Members holding shares in dematerialization form and whose names are recorded in the Register of Members of the Company or in Register of Beneficial Owners maintained by depositories, as on the cut-off date i.e. **Friday, September 20, 2024**, are eligible to exercise their right to vote by remote e-voting system on the business specified in the Notice.
 - The voting rights of a Member shall be in proportion to their share in paid-up capital of the Company registered in the name of the Member / beneficial owner as on the aforesaid cut-off date.
 - The remote e-voting shall commence on **Saturday, September 28, 2024, at 9:00 a.m. (IST)**.
 - The remote e-voting shall end on **Sunday, October 27, 2024, at 5:00 p.m. (IST)**.
 - The remote e-voting will not be allowed before or beyond the aforesaid date and time and the remote e-voting module shall be disabled by NSDL after 5:00 p.m. (IST) on **Sunday, October 27, 2024**.
 - Once the vote is cast by a Member, he shall not be allowed to change it subsequently or cast the vote again.
 - The manner of remote e-voting for Members holding shares in dematerialized mode and for Members who have not registered their email address is provided in the Notice.

A person who is not a Member as on the aforesaid cut-off date should treat this advertisement and the Notice for information purposes only.
 The Board of Directors has appointed Mr. Saurabh Agarwal and failing him Mr. Omkar Dindorkar partners of M/s. MMJB & Associates LLP, Practicing Company Secretaries, as scrutinizers to scrutinize the remote e-voting process in a fair and transparent manner.

The Scrutinizer, after scrutinizing the votes cast through remote e-voting, will prepare a report in accordance with the applicable laws and shall submit the same to Chairperson of the Company or any other person authorised by him. The results of the remote e-voting along with the scrutinizers report shall be declared and announced on or before 5.00 pm of **Tuesday, October 29, 2024**, at registered office of the Company and the same shall be communicated to the stock exchanges where the equity shares of the Company are listed viz. BSE Limited and National Stock Exchange of India Limited. Further, the results shall be displayed on the website of the Company viz. www.jupiterhospital.com and also on the website of NSDL viz. www.evoting.nsdl.com.

The Resolution contained in the Notice, if passed by the Members, will be deemed to have been passed at a General Meeting of the Members, on the last date specified by the Company for remote e-voting i.e. on **Sunday, October 27, 2024**.
 Members holding shares in dematerialized form, who have not registered / updated their e-mail addresses are requested to register / update their e-mail addresses with their respective Depository Participants;

Members are also requested to intimate changes, if any, in their name, postal address, e-mail address, telephone / mobile numbers, bank account details, Permanent Account Number ("PAN"), nominations, power of attorney, to their Depository Participants.

In case of any queries, you may refer the Frequently Asked Questions (FAQs) for the members available at www.evoting.nsdl.com or contact NSDL at evoting@nsdl.com / call on 022 - 4886 7000 and 022 - 2499 7000 or contact Mr. Amit Vishal, Deputy Vice president at amitv@nsdl.com or Ms. Pallavi Mhatre, Senior Manager at pallavi@nsdl.com or Ms. Prajakata Pawle, Officer at prajakatp@nsdl.com or send their queries to NSDL at their address: 4th Floor, A wing, Trade world, Kamala Mills Compound, Senapati Bapat Marg, Lower Parel, Mumbai - 400 013 or email to the Company at cs@jupiterhospital.com.

For and on Behalf of Jupiter Life Line Hospitals Limited
 Sd/-
Suma Upparatti
 Company Secretary & Compliance Officer
 financialexpress.com Membership No. F8986

Date: September 27, 2024
 Place: Mumbai

PUBLIC NOTICE
 It is notified for information for public at large that original Sale Deed document no. 03096/2007 dated 28/04/2007 of Flat No.302, 3rd floor, Ashish Building, Amartaru-8, Shree Nnan-Sharda Co-Op. Hsg. Soc. Ltd., CTS No. 125. Off New Nagardas Cross Road, Andheri East, Mumbai-400 069 has been lost or misplaced. FIR no.80615/2024 dated 24-09-2024 has been registered online. Finder please contact the owner Vikram K Shroff Tel. (9324777556)

CLASSIFIEDS
PROPERTY
LAND FOR SALE
 Available for sale 4 acres NA plot on main Khopoli Pall Road Jambhulpada. Ideal for housing/ shopping/ hotels/ bungalows etc. Contact Owner on 9819190513.

PERSONAL
CHANGE OF NAME
I NAMRATA UDAY JAGE D/O UDAY JAGE R/O E1/18/B/10 Sec-14 New Panvel Raigad Maharashtra-410206 changed my name to NAMRATHA JAGE.
 0040751335-1

THANKS GIVING
HOLY Spirit Thou who makes me See Everything and Shows me the way to Reach My Ideals, you who gives me the Divine Gift to forgive and forget the Wrongs that's done unto me and who is in all instances of my life with me I in this short Dialogue want to thank you for everything and confirm once more that I do not want to be Separated from you, no matter how great the material desire may be I want to Be with you and my loved ones in your perpetual glory forever Amen - ZDS
 0070925335-1

"IMPORTANT"
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FORM A PUBLIC ANNOUNCEMENT
 (Under Regulation 6 of the Insolvency and Bankruptcy Code of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF XRBIA DEVELOPERS LIMITED

RELEVANT PARTICULARS

1. Name of corporate debtor	Xrbia Developers Limited
2. Date of incorporation of corporate debtor	22nd September 2004
3. Authority under which corporate debtor is incorporated / registered	ROC Pune
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45209PN2004PLC019772
5. Address of the registered office and principal office (if any) of corporate debtor	Office No. 1255126, Patali Plaza Mitramandali Chowk, Panaji Pune MH 411009
6. Insolvency commencement date in respect of corporate debtor	06-08-2024 (order received by IIP-08-08-2024)
7. Estimated date of closure of insolvency resolution process	24-03-2025
8. Name and registration number of the insolvency professional acting as interim resolution professional	Vikas Khyari IBBI/IPA-001/IP-P-02738/2022-2023/14194
9. Address and e-mail of the interim resolution professional, as registered with the Board	103, Palm Acre, Sunder Nagar Road No. 1, Kolvey Village, Kolina, Mumbai-400098, India Covikas.khyari@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	910, 9th Floor, Ameer Sikova, Opposite Damodar Park, Nityanand Nagar, Ghatkopar West, Mumbai-400086 covikdps@gmail.com
11. Last date for submission of claims	09-10-2024
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Real Estate Allottee (Home Buyers)
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	1. Dipi Mundra IBBI/IPA-001/IP-P-02845/2023-2024/14366 ibcdp@gmail.com 2. Jovita Reema Mathias IBBI/IPA-002/IP-P-02037/2017-18/10941 jovireemam@gmail.com 3. Anurag Kumar Tripathi IBBI/IPA-003/ICAN-000448/20203-2024/143448 astiba.tb@gmail.com
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) https://www.ibbi.gov.in/home/downloads (b) https://www.ibbi.gov.in/insolvency-professional

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Xrbia Developers Limited** on **06th August 2024**.
 The creditors of **Xrbia Developers Limited**, are hereby called upon to submit their claims with proof on or before **09th October 2024** to the interim resolution professional at the address mentioned against entry No. 10.
 The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.
 A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class for Financial Creditors (Real Estate Allottee) in Form CA.
 Submission of false or misleading proofs of claim shall attract penalties.
Date: 26-09-2024
Place: Mumbai
Vikas Khyari
 Interim Resolution Professional
Xrbia Developers Limited
 IP Registration No. (IBBI/IPA-001/IP-P-02738/2022-2023/14194)
 (AFA No. AA1/14194/02/17/1024/106124 - Validity Date: 31/10/2024)

MEGH MAYUR INFRA LIMITED
 (Formerly Poddar Infrastructure Limited and before that known as Transocean Properties Limited)
 (CIN: L51900MH1981PLC025663)
Regd Office : MH-11, A-302, SARVODAYA CO-OPERATIVE HOUSING SOCIETY LTD, SERVICE ROAD, KHERNAGAR, BANDRA (E) MH 400051 IN, Tel : +91 022-28993841, E-mail: grievances@meghimayur.com Website: www.meghimayurinfra.com

NOTICE TO SHAREHOLDERS
 Notice is hereby given that 43rd Annual General Meeting (AGM) of the Company will be held at the Registered Office of the Company at MH-11, A-302, SARVODAYA CO-OPERATIVE HOUSING SOCIETY LTD, SERVICE ROAD, KHERNAGAR, BANDRA (E) MH 400051 IN on Monday, September 30, 2024 at 11.30 a.m. to transact the business as set out in the Notice of AGM which along with Annual Report 2023-24 has been sent electronically to those members who have registered their email addresses with Company/Depository Participants and for other members, physically at their registered addresses. Any Member desirous of receiving a physical copy of the Annual Report, is requested to contact the Company. The 43rd Annual Report is also available on Company's website at www.meghimayurinfra.com and on the website of NSDL at www.evoting.nsdl.com
 The Register of Members and Share Transfer Books of the Company will remain closed from Saturday, September 23, 2024 to Saturday, September 30, 2024 (both days inclusive) for the purpose of AGM.
 Pursuant to Section 108 of the Companies Act, 2013 ("Act") and Regulation 44 of SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("LDR"), the Company is offering e-voting facility to its Members in respect of the business to be transacted at its 43rd AGM.
 The Company has engaged services of its Registrar and Transfer Agents 'Satellite Corporate Services Pvt. Ltd.' as the authorized agency to provide the e-voting facility to its Members. The cut-off date for determining the eligibility to vote by electronic means and poll is Friday, September 20, 2024 i.e the members whose names appear in the Registrar of Members as on Friday, September 20, 2024. The communication relating to remote e-voting containing User Id and Password Pin along with a copy of the Notice convening the Meeting has been dispatched to the members.
 Members holding shares either in physical form or in dematerialized form may cast their vote electronically for which remote e-voting will commence from 9.00 a.m. (IST) on Friday, September 27, 2024 up to 5.00 p.m. (IST) on Sunday, September 29, 2024. Remote e-voting shall not be allowed beyond the said time and dates. Any person, who acquires shares of the Company and becomes a member of the Company after dispatch of notice and holding shares as of cut-off date i.e., Friday, September 20, 2024 may obtain login ID and password by sending an email to evoting@nsdl.com by mentioning his Folio No./DP ID and Client ID. However, if he is already registered with NSDL for remote e-voting then he can use his existing user ID and password for casting his vote.
 Pursuant to Section 107 of the Act, voting through polling paper shall also be made available to those Members who attend the AGM and have not cast their vote by e-voting. A member may participate in the meeting even after exercising his right to vote

ASREC (India) Limited
Unit No. 201, 200A, 202 & 200B, Building No. 2, Solitaire Corporate Park, Andheri Ghatkopar Link Road, Chakala, Andheri (E), Mumbai-400 093, Maharashtra

POSSESSION NOTICE
(Rule 8(1))
(For immovable property)

Whereas, **ASREC (India) Limited** acting in its capacity as Assignee of **Bharat Co-Operative Bank (Mumbai) Ltd.**, vide assignment agreement dated: 25th March 2021 has acquired the secured debt with securities from the original lender **Bharat Co-Operative Bank (Mumbai) Ltd.** The Authorised Officer of **Bharat Co-operative Bank (Mumbai) Ltd.** in exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued demand notice dated: 28/05/2018 calling upon the Borrower/Directors/ Guarantors - M/s. Certified Cars, Proprietor Mr. Daman Kasturilal Khosia, Mrs. Veena Amarnath Khosia, Mr. Kasturilal Nanakchand Khosia to repay the amount mentioned in the notice aggregating Rs. 94,75,656.98p (Rupees Ninety Four Lakh Seventy Five Thousand Six Hundred Fifty Six Only and paise Ninety Eight) as on 30/04/2018 plus further interest within 60 days from the date of receipt of the said notice. The borrower/ directors / guarantors having failed to pay the amount, notice is hereby given to the borrower/ directors / guarantors and the public in general that the undersigned being the Authorised Officer of **ASREC (India) Limited**, as secured creditor has taken **Physical possession** of the property described herein below in exercise of powers conferred on him under section 13(4) of the said Act read with rule 8 of the said rules on the 25th day of September of the year 2024 pursuant to order passed by District Magistrate Pune u/s 14 (1) of SARFAESI Act 2002 in case no. 1722/2021 on 11/02/2022. The borrower/secured debtors in particular and the public in general is hereby cautioned not to deal with the property and any dealings with property will be subject to the charge of the **ASREC (India) Limited** of Rs. 94,75,656.98p (Rupees Ninety Four Lakh Seventy Five Thousand Six Hundred Fifty Six Only and paise Ninety Eight) plus further interest & costs. The borrowers attention is invited to the provisions of sub-section (8) of section 13 of the SARFAESI Act, in respect of time available, to redeem the secured assets.

DESCRIPTION OF THE IMMOVABLE PROPERTY
All that part & parcel of the property being Flat No. 104, measuring 750 sq. Ft and balcony 60sq. ft. (i.e. 805 sq. ft. Carpet area) on the 1st Floor of Sunway Building no. A-17, Megapolis, Plot No. R 1/1 - R 1/2, R 1/3, R 1/4 at Rajiv Gandhi InfoTech Park, Phase 3, Behind Tech Mahindra, Hinjewadi, Taluka Haveli, District Pune - 411057 + Stilt car parking no. A/17.

Sd/-
(Harshad V. Garud)
Authorized Officer
ASREC (India) Limited

Date: 25/09/2024
Place: Pune

Repco Home Finance Limited
CORPORATE OFFICE: Alexander Square, No.2 (Old No.34 & 35), 3rd Floor, Sardar Patel Road, Guindy, Chennai-600032, Ph: (044)-4210 6650, E-mail: publication@repcohome.com Website: www.repcohome.com

E - AUCTION SALE NOTICE
Sale of Immovable Properties Mortgaged to Repco Home Finance Ltd. Under Securitisation and Reconstruction of Financial Assets And Enforcement of Security Interest Act 2002

Whereas the following Borrowers and Co-Borrowers have borrowed monies from **Repco Home Finance Limited, following Branches** and the details of the liability is furnished hereunder, Whereas the Company has issued Notice under SARFAESI Act and the Authorised Officer has taken Possession of the mortgaged properties and issued Notice on the dates mentioned below and the Company now has decided to sell the properties under Section 8 and 9 of the Security Interest (Enforcement) Rules 2002, in "As is where is condition" and "As is what is condition"

DATE AND TIME OF E-AUCTION: 29.10.2024, 11.00 A.M.-12.00 P.M.
(with unlimited auto extension of 5 minutes)

Last Date & Time for submitting E-Tenders - 28.10.2024, 04.00 P.M.

Pune Branch, S.No.1, -Borrower: Mr.Dipak Mohan Patil, S/o. Mr. Mohan Madhav Patil, Co-Borrower: Mrs.Jyoti Dipak Patil, W/o. Mr.Dipak Mohan Patil and Guarantor: Mr.V.D' Souza William, S/o. Mr.Victorine D'Souza, Demand Notice Date: 18.03.2023. Amount claimed as per Demand Notice vide Loan Account No. 147187001089 being Rs.12,47,187/- as on 17.03.2023 together with further interest, costs and expenses within 60 days from the date of the said notice...
Possession Taken Date: 04.08.2023. Present outstanding: Rs.15,71,311/- as on 10.09.2024
Description of the property: All the piece and parcel of property bearing Flat No.401 on the Fourth Floor measuring area 554 sq. ft., i.e. 51.48 sq.mtrs. built-up area on the building known as Ranvir Residential and bearing Gram Panchayat Milkat No.5166 constructed on the land measuring 200 sq.mtrs., i.e. 2 ares comprised in Old S.No.145, New S.No.173, Hissa No. 3A/1+3A/2/1+3A/2/2/1C/1 totally measuring 42 ares, situated at Village Fursungi, Taluka Haveli, District Pune and within the limits of Pune Zilla Parishad and the said flat is bounded as follows: On or towards East by: Staircase, Passage and Flat No.402, On or towards North by: Property of Kad and Pawar, On or towards West by: Open Space, On or towards South by: Open Space

RESERVE PRICE Rs.15,79,000/- EMD (10% of Reserve Price) Rs.1,57,900 Minimum bid increment amount Rs.15,000/-

For E - Auction procedure, please contact M/s.AClousure, Mr.M.Dinesh - 8142000735 & 81420 00061. For inspection of the property the intending bidders may contact the Branch Head, Repco Home Finance Limited, Pune Branch, on all working days between 10 AM to 5 P.M. Contact Nos. 020-24431956 & 9372267110

Date: 12.09.2024 Authorized Officer, Repco Home Finance Limited

PUBLIC NOTICE

Notice is hereby given that, I am required to investigate the title of **Kaluram Laxman Vahile R/At - Dudulgaon Pune** who is the owner of the said property bearing Gat No. 220 having total area measuring about 00 H 85 R assessed at Rs. 4 Paise 75 out of area measuring 00 H 38.54 R which is bounded as on towards East - By property of Dagadu Gaikwad out of Gat No. 221, South - By property of Hariharu Talekar out of Gat No. 209, West- By 18 mtrs. wide road, North - By property of Yashawant Vahile out of Gat No. 220, which property is situated at **Village Dudulgaon, Tal - Haveli, Dist- Pune**, within the limits of Pimpri Chinchwad Municipal Corporation and jurisdiction Sub Registrar Haveli, Pune. Any persons having any claim by way of Sale, agreements, registered or unregistered documents, mortgage, lease, lien, gift, easement, exchange, possession, inheritance, succession or otherwise howsoever in respect of the same are required to intimate the same in writing to the undersigned together with documents in support thereof within 7 days of publication of this notice, failing which all such claims if any, shall be deemed to have been waived and/or abandoned and thereafter certificate of title shall be issued in favour of owner.

Sd/-
Pune, Date: 26/09/2024 ADV. MAHESH S. MANE
Office 403, Austin Oaks, CTS No. 959, Kate Wasti, Pimple Saudagar, Pune 411027, Mobile 9011560297 Email -mmane788@gmail.com

Public Notice for Loss of Deed & Title Verification

Publicly Notice is hereby regarding land bearing Flat No. 904 area admeasuring about 87.82 Sq. Mtrs. Carpet, Exclusive Balcony area 8.10 Sq. Mtrs., Dry Balcony area 3.37 Sq. Mtrs., Exclusive Open Terrace area 7.98 Sq. Mtrs., in the Building No. "N", Wing No. "N-2", on the "9th Floor", the project known as "Kumar Picasso", constructed on Survey No. 201/2+1+3A+3B and others, situate at Village Hadapsar Sadeastara Nali, Taluka Haveli, District-Pune, (hereafter referred said flat) which was owned and possessed by Mrs. Archana Jindal and she was expired on 17.12.2023 & leaving behind her legal heirs namely Husband Mr. Ashok Dineshchandra Jindal and Son Mr. Himanshu Ashok Jindal. The notice is hereby given for declaration and verification of **Mr. Ashok Dineshchandra Jindal and Mr. Himanshu Ashok Jindal** only legal heir and have legal rights to disposed said flat and hereby declared interest of above-mentioned property is free from any encumbrances except Bank Loan, clear and marketable title & no any kinds of third-party rights i.e. Gift, Sale, or any other deed on said flat and have legal valid rights to disposed said flat. If any rights/interests of third party or any others or said property or if any claim or objection raised in written on address mentioned below within 10 days from the date of this notice. If within due date no claim and objection raised, we will not considered further claim and objection. The said property shall be considered as clean, clear & marketable title

Date: 26.09.2024.

Sd/-
ALPINE LAW PUNE
Adv. Ganesh R. Kadam
Office: Flat No. 8, 2nd Floor, Wing A, Amod Apartment, CTS 1145, Final Plot No. 530, Ferguson college Road, Behind Shrawan Hotel & Near Ramsar Cafe, Model Colony, Shivajinagar, Pune-411016 Mo-992304981

Chola CHOLAMANDALAM INVESTMENT AND FINANCE COMPANY LIMITED
Corporate Office: Corporate Office: Chola Crest, C54 & 55, Super B-4, Thiru Vi Ka Industrial Estate, Guindy, Chennai- 600 032, T. N.

E-AUCTION SALE NOTICE (Sale Through e-bidding Only)
SALE NOTICE OF IMMOVABLE SECURED ASSETS Issued under Rule 8(6) and 9(1) of the Security Interest (Enforcement) Rules 2002.

Notice is hereby given to the PUBLIC IN GENERAL and in particular to the Borrower(s) and Guarantor(s) indicated in COLUMN (A) that the below described immovable property(ies) described in COLUMN (C) Mortgaged / Charged to the secured creditor the POSSESSION of which has been taken as described in COLUMN (D) by the Authorized Officer of **CHOLAMANDALAM INVESTMENT AND FINANCE COMPANY LIMITED** Secured Creditor, will be sold on "As is Where is", "As is what is" and "Whatever there is" as per details mentioned below :-

Notice is hereby given to Borrower / Mortgageor(s) / legal heir, legal representatives (Whether Known or unknown), executor(s), administrator(s), successor(s) and assign(s) of the respective Borrower(s) / Mortgageor(s) (Since deceased), as the case may be indicated in COLUMN (A) under Rule 8(6) of the Security Interest (Enforcement) Rules 2002.

For detailed terms & conditions of the sale, please refer to the link provided in **CHOLAMANDALAM INVESTMENT AND FINANCE COMPANY LIMITED** secured Creditor's website i.e. <https://www.cholamandalam.com> & www.auctionfocus.in

SR. NO.	[A] LOAN ACCOUNT NO. NAMES OF BORROWER(S) / MORTGAGER(S) / GAURANTOR(S)	[B] O's. DUES TO BE RECOVERED (SECURED DEBTS)	[C] DESCRIPTION OF THE IMMOVABLE PROPERTY / SECURED ASSET	[D] TYPE OF POSSESSION	[E & F] RESERVE PRICE (IN ₹) EARNED MONEY DEPOSIT (IN ₹)	[G] DATE OF AUCTION & TIME
1	Loan A/c. No(s): XHLSAA0000206371 1. Mr. Raju Ramulu Patil 2. Mrs. Anitha Raju Patil Both are R/at - A/R. Vahagan, Tal.Karad Dist. Satara, Karad, Maharashtra 415 110. Also at - Sai Krupa Appt. Sr. No. 81/3A/2A, Plot No. 11, Flat No. 9, 1 st Fl./Jalvijhar Colony, Banawadi, Banawadi Road, Maharashtra 415 110.	₹ 21,86,412/- (Rs. Twenty-One Lakhs Eighty-Six Thousand Four Hundred and Twelve Only) as on 25.09.2024	All that piece & parcel of the property bearing Flat No. 09 super built-up area admeasuring about 680 Sq. ft. i.e. 63.19 Sq. Mtrs. on the First Floor in the building known as "SAIKRUPA APARTMENT", constructed on land bearing Plot No. 11 out of Gat. No. 81/3A/2 Area admeasuring 215.69 Sq. Mtrs. having Grampanchayat Milkat No. 1773/09, Situated at Banawadi, Tal. Karad, Dist. Satara, which is within local limits of Grampanchayat Banawadi and within the limits of Sub-Registrar Karad, Tal. Karad, District. Satara. The same is + Bounded as below: * East : Plot No. 28 out of said Gat No. * West : 30 Ft. Common Road out of Sanctioned layout plan; * North : Flat No. 08; * South : Flat No. 10.	CONSTRUCTIVE POSSESSION	₹ 8,32,000/- (Rs. Eight LakhsThirty-Two Thousand Only) ₹ 83,200/- (Rs. Eighty-Three Thousand Two Hundred Only)	01.11.2024 from 02.00 p.m. to 04.00 p.m. (with automated extensions of 5 minutes each in terms of the tender document)
2	Loan A/c. No(s): XHLLP00002902983 1. Mr. / Mrs. Somanath Dada Bhise 2. Mr. / Mrs. Riya Somanath Bhise Both are R/at - Flat No. 03, S. No. 5/19/2 Shirdarshan Apartment, Haveli-411 041, Maharashtra; Also at - Flat No. 81, Basement, Shivganga Heights Ambeagan Budruk, Near Singhgad College Haveli-411 046, Maharashtra.	₹ 28,76,041/- (Rs. Twenty Eight Lakhs Seventy Six Thousand and Forty one Only) as on 25.09.2024	All that piece & parcel of the property bearing Flat No. B-1 Built-up area admeasuring about 765 Sq. ft.s. i.e. 71.09 Sq. Mtrs. on the Basement Floor in the building known as "SHIVGANGA HEIGHTS", constructed on land bearing Survey No. 9, Hissa No. 2/3B/1 area admeasuring 00H 02R, Situated at Ambeagan Bk., Tal. Haveli, Dist. Pune, Pune. Boundaries as per Sale Deed.	CONSTRUCTIVE POSSESSION	₹ 21,42,000/- (Rs. Twenty One Lakhs Forty Two Thousand Only) ₹ 214,200/- (Rs. Two Lakhs Fourteen Thousand Two Hundred Only)	

1. INSPECTION DATE & TIME : 30.10.2024 BETWEEN 11.00 A. M. TO 4.00 P. M. 2. MINIMUM BID INCREMENT AMOUNT: ₹ 10,000/-
3. LAST DT. OF SUBMISSION OF BID / EMD / REQUEST LETTER FOR PARTICIPATION : 31.10.2024 before 05.00 P. M.

* Together with further interest as applicable in terms of loan agreement with, incidental expenses, costs, charges etc. Incurred up to the date of payment and / or realisation thereof. For any assistance related to inspection of the property, or for obtaining the Bid document or for any other queries, please get in touch with (FOR SR. NO. 1) Mr. Jaydeep Vanjari on his MOB. No. 9822004399, E-mail id : jaydeepvs@cholamurugappa.com / (FOR SR. NO. 2) Mr. Akshay Kambale on his MOB. No. 915695454, E-mail ID : akshaysk@cholamurugappa.com / Mr. Mohd. Abdul Qawi on his MOB. No. 7305990872 to the best of Knowledge and information of the Authorized Officer of **CHOLAMANDALAM INVESTMENT AND FINANCE COMPANY LIMITED** there are no encumbrances in respect of the above immovable properties / secured Assets.

Sd/-
Date : 26.09.2024. AUTHORIZED OFFICER
Place : Satara / Pune, Maharashtra. For CHOLAMANDALAM INVESTMENT AND FINANCE COMPANY LIMITED

IDBI BANK IDBI Bank Ltd. Retail Recovery PUBLIC NOTICE FOR SALE
IDBI House, 1st Floor, Dnyaneshwar Paduka Chowk, F.C. Road, Shivaji Nagar, Pune-411004. CIN - L65190MH2000G0143833

PUBLIC NOTICE FOR SALE OF IMMOVABLE PROPERTY
APPENDIX IV-A (See proviso to Rule 8(6))

E-auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8(6) of the Security Interest (Enforcement) Rules, 2002. Notice is hereby given to the public in general and in particular to Borrower(s) that the below described immovable property mortgaged/charged to the Secured Creditor, the physical possession of which has been taken by the Authorised Officer of IDBI Bank Ltd., Secured Creditor, will be sold on "As is where is", "As is what is", and "Whatever there is" and without recourse on 29-10-2024. The reserve price and earnest money deposit will be as under:

SR No	Property Address	Reserve price	EMD	Date Of Property Inspection
1	Mr. Rajendra Gulabrao Gade & Mrs. Shital Rajendra Gade Flat No-101, 1st Floor, Lane No-09, S No 18, VISHWA MAULI, CHAUDHARI PARK, DIGHI PCMC PUNE -411015 admeasuring about Carpet area 538.42 Sq. ft. i.e. 50.02 Sq Mtr along with Terrace area 27.87 Sq. ft. i.e. 2.59 Sq Mtr and total Built-up area about 764 Sq Ft along with Covered car parking No.09	41,95,000	4,19,500	11-10-2024

For detailed terms and conditions of the sale, please refer to the link provided in <https://www.bankauctionswizard.com> and IDBI Bank's website www.idbibank.in. Bid documents will be available from 28-09-2024. For any clarification, the interested parties may contact Mr. Vibhor Saxena (Contact no. 9506618596). (e-mail: vibhor.saxena@idbi.co.in).

Date: 27-09-2024
Place: Pune AUTHORIZED OFFICER

DEBTS RECOVERY TRIBUNAL PUNE
Unit no 307 to 310, 3rd floor, Kakade Biz Icon Building, Shivaji Nagar, Pune - 411005

Case No.: OA/970/2023

Summons under sub-section (4) of section 19 of the Act, read with sub-rule (2A) of rule 5 of the Debt Recovery Tribunal (Procedure) Rules, 1993. Exh. No.: 9803

STATE BANK OF INDIA VS RAKESH SUREKAR
To,
(1) Rakesh Surekar, DW/S/O- Jaywant, D-4-605, Mahindra Anthem, S.no. 12, Kharalwadi Pimpri, Pune, Maharashtra-411019

SUMMONS

WHEREAS, OA/970/2023 was listed before Hon'ble Presiding Officer/ Registrar on 12/08/2024. WHEREAS this Hon'ble Tribunal is pleased to issue summons/ notice on the said Application under section 19(4) of the Act, (OA) filed against you for recovery of debts of Rs. 30,11,761/- (application along with copies of documents etc. annexed). In accordance with sub-section (4) of section 19 of the Act, you, the defendants are directed as under :-

- to show cause within thirty days of the service of summons as to why relief prayed for should not be granted;
- to disclose particulars of properties or assets other than properties and assets specified by the applicant under serial number 3A of the original application;
- you are restrained from dealing with or disposing of secured assets or such other assets and properties disclosed under serial number 3A of the original application, pending hearing and disposal of the application for attachment of properties;
- you shall not transfer by way of sale, lease or otherwise, except in the ordinary course of his business any of the assets over which security interest is created and/ or other assets and properties specified or disclosed under serial number 3A of the original application without the prior approval of the Tribunal;
- you shall be liable to account for the sale proceeds realised by sale of secured assets or other assets and properties in the ordinary course of business and deposit such sale proceeds in the account maintained with the bank or financial institutions holding security interest over such assets.

You are also directed to file the written statement with a copy thereof furnished to the applicant and to appear before Registrar on 11.10.2024 at 10:30 A.M. failing which the application shall be heard and decided in your absence. Given under my hand and the seal of this Tribunal on this date: 02.09.2024

Signature of the Officer Authorised to issue summons.
I/C Registrar
Debts Recovery Tribunal, Pune

FORM NO. URC-2
Advertisement giving notice about registration under Part I of Chapter XXI of the Companies Act, 2013.
(Pursuant to section 374(b) of the Companies Act, 2013 and Rule 4(1) of the Companies (Authorized to Register) Rules, 2014)

- Notice is hereby given that in pursuance of sub-section (2) of Section 366 of the Companies Act, 2013, an application is proposed to be made after fifteen (15) days hereof but before the expiry of thirty (30) days hereinafter to the registrar at Pune, that Shree Bhagwanrao Napate Foundation, a trust may be registered under part I of chapter XXI of the Companies Act, 2013, as a company limited by guarantee and not having share capital.
- The Principal Objects of the Company are as follows:
 - To spread and promote education or learning in all its branches by opening, running, assisting and helping educational centers, vocational and/or technical training institutes, skill development institutes, schools, colleges, universities, boarding houses, hostels, training centers, libraries, laboratories, research centers and such other educational institutions and promote all kinds of Art works such as literature, drama, music, dance, painting, sculpture etc., and give computer training and education relating to information and technology.
 - Establishment, maintenance, provide support in any form and with any material, awarding of studentships and scholarship, giving any assistance, for poor, needy and deserving students in whatsoever manner and indigent of the schools, colleges, and other educational or technical institutions for their education in India or Abroad and do subscriptions, contributions and /or donations to any schools, colleges, public trusts, NGOs, orphanages or other public institutions for advancement and propagation of education and knowledge.
 - Opening and running general or specialized medical centers, nursing homes, diagnostic center/clinics, pathological clinics, X-ray and other testing centers and research laboratories; grant medical relief and help to poor and deserving patients by providing assistance to them for medicines, medical treatment, hospitalization, buying healthcare products, operation or postoperative treatment etc. free of charge or at subsidized rates; Grant endowment and donations to help and support the funds, institutions maternity homes, nursing homes, hospitals, dispensaries, convalescence homes, asylums, nursing homes, sanatoriums etc. and provide affording medical, surgical and maternity relief and hold, host, sponsor, conduct medical camps, spread necessary medical information and publish literatures or pamphlets for general improvement of health conditions.
 - Opening, maintaining and running homes for the elderly, aged, for disabled, orphanages, establish and operate / run rehabilitation centers, special care centers for specific diseases, such as leprosy, mentally challenged, HIV positive, blind, deaf and dumb etc., etc. or people suffering in natural calamity of any nature with supplying articles of food, clothing and other necessities free of charge or at subsidized rates.
 - To acquire and/or develop land or any other immovable or movable property for the self-use for public good by making it available for public purposes or to be given on lease to others for such philanthropic purposes as for example, housing hospitals, college buildings, hostels, old age homes, orphanages, library, clinic, crèche and/or as a community hall/ place to be available for public use as training classes, seminars, discourses and other public functions for benefit of the community in general.
- A copy of the draft Memorandum and Articles of Association of the proposed Company may be inspected at the office at Gate no. -250/251, Opp PWD Guest House, At Post -Paud, Tal-Mulshi, Dist. -Pune-412107.
- Notice is hereby given that any person objecting to this application may communicate their objection in writing to the Registrar at Central Registration Centre (CRC), Indian Institute of Corporate Affairs (IICA), Plot no.6,7,8 Sector 5, IMT Manesar, District Gurgaon (Haryana), Pin Code -122050, within twenty-one (21) days from the date of publication of this notice, with a copy to the Company at its registered office. For and on behalf of
Names of the Applicants: Shree Bhagwanrao Napate Foundation
Praveen Bhagwanrao Napate Sd/-
Anant Mohan Govande Praveen Bhagwanrao Napate
Krishna Sahay Trustee
Sanjeev Krishnaji Shelgarkar DIN: 00085956
Shirish Joshi Address: 32, Yojak Artek Apartments, Madhusudan Kalekar Marg, Bandra - East Mumbai 400051, Maharashtra, India. Date : 27.09.2024

FORM A PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF XRBIA DEVELOPERS LIMITED

RELEVANT PARTICULARS	
1. Name of corporate debtor	Xrbia Developers Limited
2. Date of incorporation of corporate debtor	22nd September 2004
3. Authority under which corporate debtor is incorporated / registered	ROC-Pune
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45209PN2004PL01919772
5. Address of the registered office and principal office (if any) of corporate debtor	Office No. 125/126, Patti Plaza Mitramandali Chowk, Pavani Pune MH 411009
6. Insolvency commencement date in respect of corporate debtor	06-08-2024 (order received by IIP 08-08-2024)
7. Estimated date of closure of insolvency resolution process	24-03-2025
8. Name and registration number of the (insolvency professional) acting as interim resolution professional	Vikas Khyan BBI/IPA-001/IP-P-02738/2022-2023/14194
9. Address and e-mail of the interim resolution professional, as registered with the Board	303, Palm Ace, Sunder Nagar Road No. 1, Kolverly Village, Kalina, Mumbai-400098, India Cvikaas.khyan@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	910, 9th Floor, Ajmera Skilove, Opposite Damodar Park, Niharand Nagar, Ghatkopar West, Mumbai-400086 cvkx@bbi.com
11. Last date for submission of claims	09-10-2024
12. Classes of creditors, if any, under clause (b) of sub-section (5A) of section 21, ascertained by the interim resolution professional	Real Estate Allottee (Home Buyers)
13. Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	1. Dpti Murcha BBI/IPA-001/IP-P-02845/2023-2024/14366 b.cd.dpt@gmail.com 2. Jovita Reema Mathias BBI/IPA-002/IPA-00337/2017-18/10941 jreemamj@gmail.com 3. Advanish Kumar Tripathi BBI/IPA-003/ICA-N-00448/20203-2024/14348 advanish.tri@gmail.com
14. (a) Relevant Forms and (b) Details of authorized representatives (are available at:	(a) https://www.bbgi.gov.in/home/downloads (b) https://www.bbgi.gov.in/insolvency-professional (are available at:

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Xrbia Developers Limited** on 06th August 2024. The creditors of **Xrbia Developers Limited**, are hereby called upon to submit their claims with proof on or before 09th October 2024 to the interim resolution professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class for Financial Creditors (Real Estate Allottee) in Form CA. Submission of false or misleading proofs of claim shall attract penalties. **Vikas Khyan**
Date: 26-09-2024
Place: Mumbai Interim Resolution Professional
Xrbia Developers Limited
IP Registration No. BBI/IPA-001/IP-P-02738/2022-2023/14194 (AFA No: AA1/14194/02/171024/106124 - Validity Date: 17/10/2024)

HDFC BANK LIMITED
CIN : L65920MH1994PLC080618 | Website: www.hdfcbank.com

DEMAND NOTICE
Under Section 13 (2) of the Securitisation And Reconstruction Of Financial Assets And Enforcement Of Security Interest Act, 2002 (Act) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002.

Whereas the undersigned being the Authorised Officer of **HDFC Bank Limited** (erstwhile **HDFC Limited** having amalgamated with **HDFC Bank Limited** by virtue of a Scheme of Amalgamation approved by Hon'ble NCLT-Mumbai vide order dated 17th March 2023) (**HDFC**) under Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002, issued Demand Notices under Section 13 (2) of the said Act, calling upon the Borrower(s) / Legal Heir(s) / Legal Representative(s) listed hereunder, to pay the amounts mentioned in the respective Demand Notice(s), within 60 days from the date of the respective Notice(s), as per details given below. The undersigned have, caused these Notices to be pasted on the premises of the last known respective addresses of the said Borrower(s) / Legal Heir(s) / Legal Representative(s). Copies of the said Notices are available with the undersigned, and the said Borrower(s) / Legal Heir(s) / Legal Representative(s), may, if they so desire, collect the respective copy from the undersigned on any working day during normal office hours. In connection with the above, Notice is hereby given, once again, to the said Borrower(s) / Legal Heir(s) / Legal Representative(s) to pay to **HDFC**, within 60 days from the date of publication of this Notice, the amounts indicated hereinbelow in their respective names, together with further interest as detailed in the said Demand Notices from the respective dates mentioned below in column (c) till the date of payment and / or realisation, read with the loan agreement and other documents/writings, if any, executed by the said Borrower(s). As security for due repayment of the loan, the following Secured Asset(s) have been mortgaged to **HDFC** by the said Borrower (s) respectively. Borrower(s) / Legal Heir(s) / Legal Representative(s) attention is invited to the provisions of sub-section (8) of section 13 of the Act, in respect of time available to redeem the secured asset(s).

Sr. No.	Name of Borrower(s) / Legal Heir(s) / Legal Representative(s)	Total Outstanding Dues (Rs.)	Date of Demand Notice	Description of Secured Assets / Immovable Property(ies)
1.	Ms. Bankar Shital Arun and Mr. Bankar Arun Balasaheb	Rs.14,16,199/- Dues as on 31st July 2024*	17th September 2024	Flat No.J1-602, 5th Floor, "Swapannagari", Wing J1, Gat No.401, 461, 462, 463, 460, 474, village Chakan, Taluka Khed, District Pune.
2.	Mr. Holsambre Venkat Kishanrao and Ms. Holsambre Shital Venkat	Rs.78,42,792/- Dues as on 31st July 2024*	17th September 2024	Flat No.1102, 11th Floor, "Godrej 24", Building No.E-2, S.No.221A/1 To 221A/8, Hinjewadi, Taluka Mulshi, District Pune.
3.	Mr. Jadhav Swapnil Rajendra and Ms. Jadhav Manjushree R.	Rs.15,66,116/- Dues as on 31st July 2024*	17th September 2024	Flat No. 303, 3rd Floor, Building No. 05, Balaji Nisarg Wng Q, S No Gat No. 48, Shiraswadi, Tal Haveli, Pune.
4.	Ms. Archana and Mr.Sutar Mallinath	Rs.37,08,181/- Dues as on 31st July 2024*	17th September 2024	Flat No. 1202, 12th Floor, "Majestic Imperia", Building No.B, S.No. 164/1A/1 to 164/1A/3, Village Fursungi, Taluka Haveli, District Pune.
5.	Mr.Kulkarni Suresh Tukaram and Ms.Kulkarni Sangeeta Suresh	Rs.89,31,457/- Dues as on 31st August 2024*	17th September 2024	Flat No.704, 7th Floor, "Skyi Songbirds", Building No.18, 18A, S.No.274/1, 275/1, 275/2, 414/3, 414/4, 414/6, 414/7, 415/1, 415/2, 415/3, 415/4, 415/5, 415/7, 416/1, 416/2, 416/3, 416/4, 417/1, 417/2, 418/1, 418/2, 420/5, 420/6, 421/1, 421/2, 421/3, 422/1, 422/2, 423/2, 423/3, 424/1, 424/2, 425, 426/1, 426/2, 428, 429/1/1, 429/1/2, 429/2, 429/3, 429/4, 431/1, 431/3, 432/1, 451, 452, 453, 454/1, 454/2, 455/1, 455/2, 457/1, Village Bhugaon, Taluka Mulshi, District Pune.
6.	Mr. Redekar Popat Dinkar and Ms. Redekar Sunita Popat	Rs.14,16,158/- Dues as on 31st August 2024*	17th September 2024	Unit No.A, Plot No.B-34, R.S.No.11/1/13, Village Vadnagane, Taluka Karver, Kolhapur.
7.	Mr. Kheokar Sambhaji Ashokrao and Ms. Darade Geeta Ghanashyam	Rs.44,11,632/- Dues as on 31st August 2024*	17th September 2024	Flat No.701, 7th Floor, Signature Park Building J, S No 21/2/B, 21/3A, 21/3B/4A/1/2/1, 21/3B/4A/1/3, 21/4B/1, 21/4B/2, 21/4B/3, 21/4B/4, 21/4C, 21/4D/5A, 21/5B, 22/2 and 39/3, Dange Chowk, Thergaon, Tal- Mulshi, Pune.
8.	Ms. Singh Reena Co-Borrower As Well As Wife Of Mr. Singh Bhim [Since Deceased], Ms. Singh Aditi Omeo Bhim Daughter Of Mr. Singh Bhim [Since Deceased] and Other Known And Unknown Legal Heir(S), Legal Representative(S), Successors And Assigns Of Mr. Singh Bhim [Since Deceased]	Rs.1,85,67,510/- Dues as on 31st August 2024*	17th September 2024	Flat No. G-801, 8th Floor, Emirus Wing G S No 107, Baner, Taluka Haveli, Pune.
9.	Mr. Gaikwad Haridas Prabhu and Ms. Gaikwad Panchafula Haridas	Rs.16,38,350/- Dues as on 31st August 2024*	17th September 2024	Family Unit / Plot No.36, "Lokmangal Vihar", S.No.93/2A, CTS No.1003/36, Barshi Road, Village Bale, Taluka North Solapur, Solapur.

*with further interest, incidental expenses, costs, charges etc incurred till the date of payment and / or realisation.
If the said Borrowers shall fail to make payment to **HDFC** as aforesaid, then **HDFC** shall proceed against the above Secured Asset(s) / Immovable Property (ies) under Section 13 (4) of the said Act and the applicable Rules entirely at the risk of the said Borrower(s) / Legal Heir(s) / Legal Representative(s) as to the costs and consequences. The said Borrower (s) / Legal Heir(s) / Legal Representative(s) are prohibited under the said Act to transfer the aforesaid Secured Asset (s) / Immovable Property (ies), whether by way of sale, lease or otherwise without the prior written consent of **HDFC**. Any person who contravenes or abets contravention of the provisions of the Act or Rules made thereunder shall be liable for imprisonment and/or penalty as provided under the Act.
NOTE: This notice is published on 27th September 2024 in Financial Express edition & Loksatta edition.

Date : 27th September 2024 For **HDFC Bank Limited**
Place

नवाकाल शब्दकोडे-१०२९

आडवे शब्द -

२. आग्रह, हेका ४. रक्त ६. दया यावी असा १०. रात्री किर्क आवाज करणारा कीटक; याच नावाचा खेळ भारतीय उपखंडात विशेष लोकप्रिय ११. लांब चोख पक्षी, चित्रबलाक १३. चिखल साठलेले डबके १५. सातू १६. मोहल्ला १७. संकुचित वृत्तीचा १९. प्रचलित २०. चंचू २१. लहान २२. वसंत ऋतूचा कालावधी २६. करवंती २९. केंद्र, मधला भाग ३०. आमिष ३२. दुईवी ३३. चामडे ३४. युक्ती, गायनातील एक राग ३५. कापडाचा तागा गुंडाळण्यासाठी असलेली काठी ३८. व्यय ३९. धागा ४०. चर्मचक्षुना दिसणारे ४२. दंतकथा ४४. अर्थात ४७. रागाची लहर ४९. सर्वसाधारण ५१. तळहाताचा प्रहार ५२. लाकूड ५३. लगेच ५६. नूतन ५७. खोटी तक्रार करणारा ५९. चणे ६०. राघू, पोपट ६१. रताळ्याचा उपवासाला चालणारा पदार्थ ६३. फ्रॉक ६४. शंभर ६५. शक्तिशाली ६७. अखेरचा निरोप घेताना केलेली आवराआवर ७०. झुंजार ७२. न शोभणाऱ्या कृती, चाळे ७३. नमक ७४. खंदक ७६. गणपती ७८. खिन्न, दुःखी ८०. विषमता ८२. रोमांचित ८५. भगवान शंकर ८६. घट्ट दूध देणारी गायीची देशी जात ८८. कोशिंबीर ८९. हलक्या आवाजात स्वतःशी बोलणे ९१. बिलकूल, अजिबात (नाही) ९२. प्रामाणिक ९३. बोकड ९५. लबाडी, ढोंग ९७. तंतूवाद्य वाजवताना बोटार लवलेले अंगुलीत्राण ९९. पारंगत १०२. जंगल १०४. अधिक १०५. रडणे, आक्रोश १०६. लफ्फाचे तोफ वाहून नेणारे वाहन १०७. अर्धकच्चे, चावता न येणारे अन्न १०८. मकर संक्रांतीला वाटला जाणारा पदार्थ

उभे शब्द -

१. आश्चर्यकारक आणि विपरीत घटना २. मुद्दाम ३. शेळीचे पिळ्ळू ४. अडचण ५. त्याप्रमाणे ६. पिचळ्या सालीचे स्वस्त व पौष्टिक फळ ७. चंगळ ८. प्रवेश करायला जागा ९. खरबरीत ११. संन्याशाचे जलपात्र १२. रातांबा १४. नाराजी, कोप १६. तिढा, गोची १८. संथ, सावकाश २०. नऊवारीसोबतचे वख २१. उद्दिष्ट, लक्ष्य २३. नीहार २४. बरोबर, संगतीने २५. पगडा, अंमल २७. सांड २८. कासव २९. शासनाला करातून मिळणारे उत्पन्न ३०. काम करून घेण्यासाठी साखरपेरणी ३१. हुशार, एक कीटक ३३.

१	२	३	४	५	६	७	८	९
१०		११	१२	१३	१४		१५	१६
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१०५		१०६		१०७		१०८		१०९

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नवाकाल कोडे क्रमांक १०२८ चे उत्तर

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हर्षवर्धन पाटील तुतारी फुंकणार? सोशल मीडियात पोस्टर

■ पुणे
भाजपाचे नेते आणि माजी मंत्री हर्षवर्धन पाटील हे राष्ट्रवादी काँग्रेस शरदचंद्र पवार पक्षात प्रवेश करणार असल्याच्या चर्चा गेल्या अनेक दिवसांपासून सुरू आहेत. त्यावर हर्षवर्धन पाटील यांनी वारंवार स्पष्टीकरणदेखील दिले आहे. मात्र आज सोशल मिडियावरील हर्षवर्धन



पाटील आणि शरद पवारांचा एक फोटो मोठ्या प्रमाणावर व्हायरल होत आहे.

आकाशी नवी भरारी, हाती आपल्या विजयाची तुतारी' असे लिहिले आहे. त्यामुळे राजकीय वर्तुळात पुन्हा एकदा हर्षवर्धन पाटील शरद पवारांच्या पक्षात जाणार का अशा चर्चांना उधाण आले आहे. या चर्चेला मात्र राष्ट्रवादी काँग्रेस शरदचंद्र पवार पक्षाकडून असे काही नसल्याची माहिती देण्यात आलेली आहे.

पुतळ्याचे डिझाईन अयोग्य! गंज पकडला

■ पुणे
उभारल्यानंतर त्याची योग्य पद्धतीने देखभाल करण्यात आली नाही. त्यामुळे पुतळ्याला काही टिकाणी गंज चढला होता. पुतळा उभारलेले फ्रेमवर्क हवे तितके मजबूत नव्हते. चुकीच्या पद्धतीने पुतळ्याला वेल्डिंग करण्यात आले होते. या पुतळ्याचे डिझाईनही योग्य नव्हते. या सगळ्याचा परिणाम होऊन पुतळा कोसळला असे अहवालात म्हटले आहे. या अहवालावर प्रतिक्रिया देताना उद्योग मंत्री उदय सामंत म्हणाले की, या अहवालानुसार पुतळा पडण्याची अनेक कारणे उघड झाली आहेत. चौकशी समितीच्या

अहवालातील सूचनांनुसार दोषींवर कारवाई करण्यात येईल. सुप्रिया सुळे म्हणाल्या की वेल्डिंग नीट होत नाही हा भ्रष्टाचारच आहे. हे सरकारच भ्रष्टाचारी आहे. प्रत्येक गोष्टीत यांचा भ्रष्टाचार चालतो. दरम्यान राजकोट किल्ल्यावर पुन्हा एकदा छत्रपती शिवाजी महाराजांचा भव्य पुतळा उभारण्याच्या हालचाली पुन्हा सुरू झाल्या आहेत. हा पुतळा उभारण्यासाठी महाराष्ट्र राज्याच्या सार्वजनिक बांधकाम विभागाकडून २० कोटी रुपयांची निविदा प्रक्रिया सुरू करण्यात आली आहे. हे काम पूर्ण करण्यासाठी सहा महिन्यांची मुदत देण्यात आलेली आहे.

संजय राऊतांना १५ दिवसांची कैद

■ पुणे
अनधिकृत शौचालये बांधल्याचा व खोटी बिले सादर केल्याचा आरोपही राऊत यांनी केला होता. या विरोधात मेधा सोमय्या यांनी राऊत यांच्याविरोधात अडीच वर्षांपूर्वी अबुनकसानीचा खटला दाखल केला होता. मागील काही महिन्यांपासून या प्रकरणी सुनावणी सुरू होती. त्यावर आज न्यायालयाने निकाल त्यात संजय राऊत यांना दोषी ठरवले.

न्यायालयाचे संधीकरण-संजय राऊत

या निकालावर प्रतिक्रिया देताना संजय राऊत म्हणाले की,पंतप्रधान गणपतीचे मोदक खायला सन्यायाधीशांकडे जातात. मग भ्रष्टाचाराविरोधात आवाज उठवणाऱ्या आमच्यासारख्या लोकांना न्याय कसा मिळेल? हे अपेक्षितच होते. मीरा भाईदर येथील शौचालयाच्या कामात भ्रष्टाचार झाल्याचा आरोप मी केला नव्हता. मीरा भाईदर पालिकेचे विरोधी पक्षनेते प्रवीण पाटील यांनी तसा दावा पहिल्यांदा केला होता. मीरा-भाईदरचे आमदार प्रताप सरनाईक यांनी या भ्रष्टाचारविरोधात चौकशी करण्याकरता मुख्यमंत्र्यांना पत्रही लिहिले होते. याविरोधात विधानसभेतही चर्चा झाली होती. विधानसभेतील चर्चेनंतर एक त्यावर कारवाई करण्याचा आदेशही देण्यात आला होता. मी फक्त यावर प्रश्न विचारले होते. या प्रकरणी मी पुरावेही दिले होते. पण न्यायव्यवस्थेचे संधीकरण झाले आहे. तरीही आमही न्यायालयाचा आदर करतो. आमही सेशन कोर्टात जाणार, आमच्याकडे पुरावे आहेत, आमही जनतेकडे जाणार. हे चालत राहते. हेच आम्हांला अपेक्षित होते.

राष्ट्रपती द्रौपदी मुर्मूची सियाचीन तळाला भेट

■ पुणे
पान १ वरून- राष्ट्रपती द्रौपदी मुर्मू यांचे आज सकाळी लेह विमानतळावर आगमन झाले. नायब राज्यपाल बी.डी. शर्मा यांनी यावेळी त्यांचे स्वागत केले. त्यानंतर त्या सियाचीन बेस कॅम्पसाठी रवाना झाल्या. त्या ठिकाणी सैनिकांनी त्यांचे स्वागत केले. राष्ट्रपतींनीही त्यांच्याशी मनमोकळा संवाद साधला. या आधी सियाचीन बेस कॅम्पचे केवळ माजी राष्ट्रपती पूर्णजे अबुल कलाम व रामनाथ कोविंद या दोन राष्ट्रपतींनीच भेट दिली होती.

रोजची महत्वाची औषधे दर्जाहीन निघाली

■ पुणे
अँटीबायोटिक अँड फार्मास्युटिकल, मेग लाइफ सायन्सेस, प्युअर अँड क्युअर हेल्थकेअर अशा काही नामांकित कंपन्यांची उत्पादने आहेत. ज्या ५ औषधांच्या संदर्भात मतभेद आहेत त्यात सन फार्मास्युटिकल्स निर्मित पल्मोसिल या गोळीचा समावेश असून या गोळीची आपण निर्मिती केली नसल्याचा दावा कंपनीने केला आहे. ग्लेनमार्क फार्मास्युटिकल्स निर्मित टेलमा एच ही गोळीही दर्जा सिद्ध करू शकली नसून या बॅचची निर्मिती आपण केली नसल्याचे कंपनीने म्हटले आहे.

भाजपाने तरुण, शेतकरी उद्ध्वस्त केले

■ पुणे
एकदा मांडला. निवडणूक आयोगात भाजपाचे लोक, ईडी, सीबीआय यांसारख्या केंद्रीय तपास संस्थांमध्ये भाजपाचे लोक तिथे तुम्हाला गरीब आणि मागासवर्गीय लोक अधिकारी पदावर दिसणार नाहीत. देशातील सर्व संस्था राष्ट्रीय स्वयंसेवक संघाला आंदण दिल्या गेल्या आहेत. या संस्था संधाच्या मुठीत आहेत. देशातील १० टक्के जनतेला यात कुठेही स्थान नाही. जातनिहाय जनगणना होऊन जर सर्व मागास जातींना त्यांच्या लोकसंख्येच्या प्रमाणावर आरक्षण दिले तर मागास जातींचा खऱ्या अर्थी विकास होऊ शकेल. मात्र तसे होणे भाजपाला नको आहे, असे राहुल गांधी म्हणाले.

अजमेरचा प्रसिद्ध दर्गा हिंदू महादेव मंदिर असल्याचा दावा

■ पुणे
पान १ वरून - नोंद नाही की जे असे दाखवेल की अजमेरचा दर्गा हा रिकाम्या जागेवर बांधलेला आहे. ऐतिहासिक नोंदींवरून या जागेवर महादेव आणि जैन मंदिर असल्याचे व त्याचे पूजन होत असल्याचे आढळले आहे. न्यायालयाने केंद्र सरकारला या वादग्रस्त जागेवर भगवान

मुंबई झोपडपट्टी सुधार मंडळ

महाराष्ट्र गृहनिर्माण व क्षेत्रविकास प्राधिकरणाचे घटक मंडळ

ई-निविदा सूचना

कार्यकारी अभियंता (शहर) विभाग, मुंबई झोपडपट्टी सुधार मंडळ (महाराष्ट्र गृहनिर्माण व क्षेत्रविकास प्राधिकरणाचा घटक) खोली क्र. ५३९, चौथा मजला, गृहनिर्माण भवन, वांद्रे (पूर्व), मुंबई-४०००५१ (दुरध्वनी क्र. ०२२ ६६४०५४८४) यांनी योग्य वर्गवारी तथा शासकीय किंवा निमशासकीय नोंदणीकृत ठेकेदारकडून एकूण १६ कामाकरिता बी-१ (टक्केवारी) मुन्यातील ई-निविदा प्रणालीद्वारे (ऑनलाईन) निविदा मागविण्यात येत आहेत. विस्तृत ई-निविदा सूचना व निविदा कागदपत्रे शासनाच्या संकेतस्थळ <http://mahatenders.gov.in> वर उपलब्ध असतील. निविदा विक्री दिनांक २७.०९.२०२४ सकाळी १०.०५ पासून दिनांक ०४.१०.२०२४ सायंकाळी ५.३५ पर्यंत राहिल. निविदा सुचनेबाबत शुध्दिपत्रक / बदल असल्यास फक्त <http://mahatenders.gov.in> संकेतस्थळावर प्रकाशित केले जातील. निविदा स्विकारण्याचा अथवा नाकारण्याचा अधिकार कार्यकारी अभियंता (शहर), मुं. झो. सु. मंडळ यांनी राखून ठेवला आहे.

सही/-
कार्यकारी अभियंता (शहर),
मुं. झो. सु. मंडळ, मुंबई

CPRO/A/765

म्हाडा - गृहनिर्माण क्षेत्रातील देशातील अग्रगण्य संस्था

बृहन्मुंबई महानगरपालिका

सहाय्यक आयुक्त 'एस' विभाग

क्र. सहा अभि / घकन्य / १७८० / एस दि. २६.०९.२०२४

ई-निविदा सूचना

बृहन्मुंबई महानगरपालिका आयुक्त खालील बाबीकरीता विहित नमुन्यात दोन लिफाफा पद्धतीने ई-निविदा मागवत आहे.

अ. क्र.	तपशील	कामाचा कालावधी	इसारा रक्कम	निविदा फी + १% GST	निविदा ऑनलाईन सादर दिनांक	निविदा सादर करण्याचे अंतिम दिनांक
१	'एस' विभागातील घनकचरा व्यवस्थापन खात्याच्या कर्मचार्यांवर नगर मेशिन चौकीच्या कामगारांसाठी केंद्रेत चौकीचा पुर्वठा व प्रस्थापना करणेबाबत.	३० दिवस	रु.५३,०००/-	रु.६,६०० (+ १% GST)	२७.०९.२०२४ नंतर ०९:०० सकाळी	०३.१०.२०२४ पर्यंत १८:०० सायंकाळी

निविदा प्रत या संकेतस्थळावर NIC's पोर्टलवरून (<https://mahatenders.gov.in>) या विभागाअंतर्गत डाऊनलोड केली जाऊ शकते. अधिक माहितीसाठी <http://mahatenders.gov.in> या संकेतस्थळावर उपलब्ध आहे.

सही/-
सहा. अभि (घकन्य) 'एस' विभाग

प्रीआरओ/१४२४/जाहि./२०२४-२५

जेथे जेथे पाणी साचते, तेथे तेथे डासांचे फावते.

निरलॉन लिमिटेड

(सीआयएन L17120MH1958PLC011045)

नियुक्त कार्यवाही: पदवी गाव, ऑफ वेस्टर्न एक्सप्रेस हायवे, गोंयगाव (पूर्व), मुंबई ४०० ०६३.

दूरध्वनी क्र.: +९१ (०२२) ४०२८ ९९९/२६५ २२७/५८/५९ फॅक्स क्रमांक: +९१ (०२२) ४०२८ ९९५०

ईमेल: info@niralonindia.com; वेबसाइट: www.niralonindia.com

सूचना

याद्वारे सूचना देण्यात येते की, सेबी (सूचिवद्धता दायित्व आणि सूचिवद्धता आवश्यकता) नियमन, २०१५ च्या विनियमन २९, ३३ आणि ४७ अन्वये कंपनीच्या मंडळाची आणि इतर संपत्तीच्या कंपनी मंडळावर, १२ नोव्हेंबर, २०२४ रोजी ३.३० (भा.प्र.वे.) वाजता इतर कार्यवाहीकरिता, दि. ३० सप्टेंबर, २०२४ रोजी संपल्याचे नैमित्तिक सहाय्यीकरिता असेल. याद्वारे सूचना देण्यात येते की, कंपनीचे सूचित केले आहे की, कंपनीच्या अंदाजित आवासासंदेष्टानुसार सेबी (अंदाजित आवासासंदेष्ट) विनियमन, २०१५ (आयसीसीआयसीआय), आजारवत आदयात केल्यामुळे अन्वये व्यावहारिक नियमन, देवरेडर आणि अन्वये एमएकरिता प्रतिक्रिया कालावधी मंडळावर, १ ऑक्टोबर, २०२४ ते शुक्रवार, १ नोव्हेंबर, २०२४ पर्यंत असेल.

त्यानुसार, कंपनीच्या सहाय्यक, प्रवक्त, प्रवक्त गट, संकेतस्थळ, आणि लेखापरिचालक सर्व सदस्यांनी आणि निरलॉन कर्मचार्यांना सूचित करण्यात आले आहे की नगूर कालावधीदरम्यान कंपनीच्या इतिहासी सहाय्यीकरिता व्यावहारिक करू नये.

निरलॉन लिमिटेडसाठी
सही/-
जातिनिक के. भावसार
एकजीएस ४७६८

कंपनी सचिव, उपाध्यक्ष (कायदा) आणि अनुपालन अधिकारी

मुंबई, २६ सप्टेंबर, २०२४

फॉर्म ए

जाहीर उद्घोषणा

(भारतीय न्याय आणि विकास क्षेत्रातील जाहीर उद्घोषणा)

एवसर्जिया डेव्हलपर्स लिमिटेड

च्या धनकांचे लक्ष वेधण्याकरिता

क्र.	विवरण	संबंधित तपशील
१.	कोर्पोरेट कॉन्ट्रॉलर जॉब	एवसर्जिया डेव्हलपर्स लिमिटेड
२.	कोर्पोरेट कॉन्ट्रॉलर स्ट्रॉक्चर दिनांक	२२ सप्टेंबर, २०२४
३.	प्रतिक्रिया जॉब अंतर्गत कोर्पोरेट कॉन्ट्रॉलर स्ट्रॉक्चर/नॉन्-कॉन्ट्रॉलर जॉब	आरआरसी - पुणे
४.	कोर्पोरेट कॉन्ट्रॉलर जाहीर उद्घोषणा अंतर्गत जाहीर उद्घोषणा	U45209PN2004PLC019772
५.	कोर्पोरेट कॉन्ट्रॉलर जाहीर उद्घोषणा अंतर्गत जाहीर उद्घोषणा आणि प्रमुख कार्यवाही (उप-अवस्थापना) पदा	कालवधी क्र. १२५११५, फॉर्म ए/ए/१११०९५
६.	कोर्पोरेट कॉन्ट्रॉलर जाहीर उद्घोषणा अंतर्गत जाहीर उद्घोषणा	०६.०८.२०२४ (आयएमएआर) अंदाज दि. ०६.०८.२०२४ रोजी प्राप्त
७.	देवळाकरांची उद्योग प्रक्रिया परितंत्रणाला अंतर्गत दिनांक	२६.०३.२०२५
८.	कोर्पोरेट उद्योग व्यवसायिक मनुष्य काम पाहण्याचा दिनांक/जाहीर उद्घोषणा अंतर्गत जाहीर उद्घोषणा	विकसित विभागात (IBBI/PA-001/IP-P-02738/2022-2023/14194
९.	मंडळाचे जाहीर उद्घोषणा अंतर्गत जाहीर उद्घोषणा	१०३, पाम एकर, सुंदर नगर रोड क्र. १, कोल्हारी गाव, कालिजा, मुंबई ४०००८८, भारत. Cavikas.khivani@gmail.com
१०.	अंतर्गत उद्योग व्यवसायिक मनुष्य काम पाहण्याचा दिनांक/जाहीर उद्घोषणा	११०, ९वा मजला, अजमेर सिव्हेक, दामोदर फॅक्टस्मोर, विकसित नगर, घाटकोपर पश्चिम, मुंबई ४०००६६. crp_xdi@gmail.com
११.	दोसरे सादर करण्याचा अंतिम दिनांक	०९.१०.२०२४
१२.	अंतर्गत उद्योग व्यवसायिक मनुष्य काम पाहण्याचा दिनांक/जाहीर उद्घोषणा	व्यावहारिक विभाग प्रवक्त (गृह सार्वजनिक)
१३.	अंतर्गत उद्योग व्यवसायिक मनुष्य काम पाहण्याचा दिनांक/जाहीर उद्घोषणा	११. दिनेश मुंडा (IBBI/PA-001/IP-P-02845/2023-2024/14366 bsc_dg@mahatenders.gov.in) ३. अंतिम दिनांक मंडळात (IBBI/PA-002/IP-P-00033/2017-18/10941 ip_reemajm@gmail.com) २. अंतिम दिनांक मंडळात (IBBI/PA-003/ICAI-N-00448/2023-2024/14348 astilva_bsp@gmail.com)
१४.	(अ) संबंधित जॉब आणि (ब) अधिकृत प्रतिक्रिया तपशील उपलब्ध असेल:	(३) https://www.ibbi.gov.in/home/downloads (४) https://www.ibbi.gov.in/info/professional

याद्वारे सूचना देण्यात येते की, राष्ट्रीय कंपनी कायदा न्यायधिकरण यांनी ६ ऑक्टोबर, २०२४ रोजी एवसर्जिया डेव्हलपर्स लिमिटेडची कोर्पोरेट दिनांकांसाठी उद्योग प्रक्रिया सुरू करण्याचे आदेश दिले आहेत. एवसर्जिया डेव्हलपर्स लिमिटेडच्या धनकांचे याद्वारे त्यांचे पुढील उद्घोषणा दि. १ ऑक्टोबर, २०२४ रोजी किंवा त्यापूर्वी अंतर्गत उद्योग व्यवसायिक मंडळाचे नोंद करू. १० सप्टेंबर २०२४ पर्यंत याद्वारे सूचना देण्यात येते की, अंतर्गत उद्योग व्यवसायिक मंडळाचे नोंद करू. इतर सर्व धनकांचे त्यांचे उद्योग व्यवसायिक मंडळाचे नोंद करू. टाळाव्याचे किंवा इलेक्ट्रॉनिक पद्धतीने सादर करू शकतात. नोंद कर. १२ सप्टेंबर २०२४ पर्यंत याद्वारे सूचना देण्यात येते की, अंतर्गत उद्योग व्यवसायिक मंडळाचे नोंद करू. इतर सर्व धनकांचे त्यांचे उद्योग व्यवसायिक मंडळाचे नोंद करू. टाळाव्याचे किंवा इलेक्ट्रॉनिक पद्धतीने सादर करू शकतात. नोंद कर. १२ सप्टेंबर २०२४ पर्यंत याद्वारे सूचना देण्यात येते की, अंतर्गत उद्योग व्यवसायिक मंडळाचे नोंद करू. इतर सर्व धनकांचे त्यांचे उद्योग व्यवसायिक मंडळाचे नोंद करू. टाळाव्याचे किंवा इलेक्ट्रॉनिक पद्धतीने सादर करू शकतात. नोंद कर. १२ सप्टेंबर २०२४ पर्यंत याद्वारे सूचना देण्यात येते की, अंतर्गत उद्योग व्यवसायिक मंडळाचे नोंद करू. इतर सर्व धनकांचे त्यांचे उद्योग व्यवसायिक मंडळाचे नोंद करू. टाळाव्याचे किंवा इलेक्ट्रॉनिक पद्धतीने सादर करू शकतात. नोंद कर. १२ सप्टेंबर २०२४ पर्यंत याद्वारे सूचना देण्यात येते की

